

24

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No.453/2005
M.A. No.524/2006
O.A. No.2120/2004

- New Delhi this the 11th day of May, 2006

**Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Mukesh Kumar Gupta, Member (J)**

C.L. Sharma,
6370, Pkt-9, Sector B
Vasant Kunj,
New Delhi-110070.

-Applicant

(Applicant present in person)

Versus

1. Shri Anil Baijal
Secretary, Ministry of
Urban Development & Poverty Alleviation,
Nirman Bhawan,
New Delhi-110 011.
2. B. Majumdar
Director General (Works)
CPWD, Nirman Bhawan,
New Delhi-110 011.

-Respondents

(By Advocate: Ms. Yogita Chopra, for
Shri D.S. Mahendru)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairmann (A)

OA-2120/2004 was allowed vide order dated 10.08.2005 with the following directions to the respondents:-

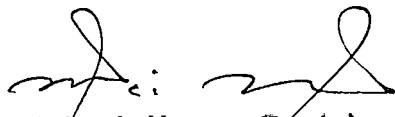
"9. Consequently on parity of reasoning of the earlier litigation cited above, we allow this OA and direct the respondents to fix applicant's pay in the scale of Rs.7500-12000 w.e.f. 1.1.96. He should be granted the arrears with consequential benefits and his pension should also be revised accordingly. These orders should be complied with expeditiously and preferably within a period of three months from the date of receipt of a copy of these orders".

2. Compliance affidavit has been filed on behalf of the respondents in the Court along with respondents' order dated 05.05.2006 allowing applicant pay scale of Rs.7500-12000 w.e.f. 1.1.1996. Respondents are granted four weeks'

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time from today to fix applicant's pay in this pay scale and also for payment of consequential arrears.

3. While MA-524/2006 seeking extension of time for compliance of Tribunal's directions is disposed of in accordance with the above orders, CP is dropped and notices to the respondents are discharged with liberty to the applicant to resort to appropriate legal proceedings on remaining aggrieved still.



(Mukesh Kumar Gupta)
Member (J)

cc.



V.K. Majotra
(V.K. Majotra)
Vice Chairman (A)
11-5-06